

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 221**  
**(IB)-3042(ND)2019**

**IA- 4481/2023, IA-2528/2022, IA-2509/2022**

**IN THE MATTER OF:**  
**Varun Shuttering Store**

... **Applicant/Petitioner**

**Versus**

**M/s. Nice Projects Ltd.**

... **Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 18.03.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant** : Snr. Adv. Sudhir K. Makkar, Adv. Prachi Johri,  
Adv. Ahipsa Sahu, Adv. Yashvardhan Suri, Adv.  
Aadhya Shrotriya in IA-4481/2023

**For the Respondent** : Adv. Sidharth Khattar, Adv. Akash Jain, Adv. D.  
Andley, for R-1 & R-4, R-2 in I.A-2528/2022, for  
R-3 in IA-2509/2023 R-2,

**For the RP** : Adv. Abhishek Anand, Adv. Jasleen Singh  
Sandha

**For Sartaz Ali & Shairaz Ali** : Sr. Adv. Sudhir Makkar, Adv. Prachi Johri, Adv,  
Abhipsa Sahu, Adv. Yashovardhan Suri

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Due to paucity of time, the matter is re-notified to 22.04.2024.

**Sd/-**  
**(COURT FFICER)**